

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:456

ANSWERED ON:01.03.2007

E& P BUSINESS TO PRIVATE COMPANIES BY ONGC

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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a)whether the Oil and Natural Gas Corporation (ONGC) has decided to give rights for its Exploration and Production (E&P) business to private companies;

(b)if so, the details and reasons therefor;

(c)whether the tender has been called for the purpose; and

(d)if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a)&(b) Exploration & production activities are carried out solely by ONGC within its nominated blocks. There is no decision to give rights for its exploration & production

(E&P) business to private companies. In New Exploration Licensing Policy (NELP) Blocks, interest can be assigned by contractors as per provisions of Production Sharing Contracts. ONGC has made alliances with different companies for enhancement of productivity, improvement of recovery and creation of a technology hub for leveraging advanced E&P technologies.

To infuse the induction of advanced technologies for development of fields and augmentation of oil and gas production, ONGC has also been inviting PSUs/private companies for development of new / small / marginal fields on service contract basis.

(c)&(d)Tenders have been called for 'Enhancement of Productivity and Improvement of Recovery' for Gandhar field and technical study of Lakwa / Lakhmani / Geleki fields.